

(b) how many of them belong to the Scheduled Castes and Scheduled Tribes?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a).

(a)	Cl. I	Cl. II.	Cl. III	Total
	24	21	1831	1876
(b)	Nd	Nd	131	131

Gazetted Officers in Railways

825. Shri Ayyakannu: Will the Minister of Railways be pleased to state:

(a) the number of Gazetted Officers working at present in the Railway Department both technical and non-technical; and

(b) how many of them belong to the Scheduled Castes and Scheduled Tribes?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) 3460.

(b) 9.

Time Answering Device

826. Shrimati Hs Palchoudhuri: Will the Minister of Transport and Communications be pleased to state:

(a) whether there is a proposal to instal an automatic time-answering device—accurate to the second—each at Bombay and Calcutta;

(b) whether any equipment has been ordered from abroad;

(c) if so, from where, and

(d) at what cost?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Yes

(b) Yes.

(c) West Germany

(d) Rs. 1,47,719 F.O.R. Bombay and Calcutta.

ARREST OF A MEMBER

Mr. Speaker: I have to inform the House that I have received the following letter dated the 22nd August, 1957, from the District Magistrate, Delhi:—

"In execution of a warrant of arrest issued by the Court of Judge, Third Tribunal, Alipore, 24 Parganas, West Bengal, under section 75, Cr. P.C., which was marked to Shri P. D. Punetha, Deputy Superintendent of Police (South), he found it necessary in discharge of his duties to put under arrest Shri Kansari Halder, Member, Lok Sabha, on the 21st August, 1957, at 18.15 hours from 2, Windsor Place, New Delhi, and he was remanded by the Resident Magistrate, New Delhi, to judicial custody till the 25th August, 1957".

PAPERS LAID ON THE TABLE

AMENDMENTS TO DELHI MOTOR VEHICLE RULES

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicle Act, 1939, a copy of each of the following notifications making certain amendments to the Delhi Motor Vehicles Rules, 1940:

(1) Notification No F-12(11)/57 MT&CE, dated the 12th June, 1957.

(2) Notification No. F 12(22)/57-MT&CE, dated the 26th June, 1957.

[Placed in Library. See No S-203/57]

ACTION TAKEN ON RECOMMENDATIONS MADE BY COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES.

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy of the